

(b) to (d) Ministry of Power had taken up the matter with Ministry of Petroleum and Natural Gas (MOP&NG) who have intimated that the issue of allocation of gas to NTPC for its proposed expansion at Kawas and Gandhar has been deliberated in the Empowered Group of Ministers (EGoM) in its various meetings, wherein it was decided that the verdict of Hon'ble Bombay High Court in the NTPC-RIL case should be awaited. Further, the EGoM has decided that the allocations to projects in the pipeline should be made, as and when they are ready to commence production.

Financing of power projects by PFC

2572. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that the Power Finance Corporation (PFC) is considering to create a wholly-owned subsidiary to provide consortium lending for large-sized power projects;
- (b) if so, the details in this regard;
- (c) whether it is also a fact that PFC has financed Ultra Mega Power Projects (UMPPs) and other large-sized projects in the country;
- (d) if so, the details of financial assistance/loans provided to various UMPPs for power projects, company wise; and
- (e) whether PFC is monitoring the progress of these power projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Sir, Power Finance Corporation (PFC) is considering a proposal to create a wholly owned subsidiary for the projects funded by the PFC, where the PFC is the Lead Financial Institution.

(c) and (d) Yes, Sir. PFC has financed Ultra Mega Power Projects (UMPPs) and other large sized projects in the country. Its details are enclosed as Statement (See below).

(e) Monitoring of Ultra Mega Power Projects (after issuing of Letter of Intent) is being done by a Joint Monitoring Committee constituted by Central Electricity Authority with Member (Thermal) as its Chairman.

For other large size private power projects funded by PFC, suitable steps are taken to monitor it. It includes use of an experienced Lenders' Engineers and Lenders' Financial Adviser with required professional skills, both of whom report to the Lenders and monitor the progress of Independent Power Producer projects.

Statement

PFC funded Ultra Mega Power Projects (UMPPs)

S.No.	Project	Cost at time of sanction	Sanction letter date	Sanction amount	Disbursed, as on 8 th April 2010	Remarks
1	Sasan Power Ltd, 3960 MW UMPP, Singrauli, Madhya Pradesh	Rs. 19,400 crores	12 th November 2008	Rs. 1,770 crores	Rs. 24 crores	Lead Bank: State Bank of India.
2	Coastal Andhra Power Ltd, 3960 MW imported coal based UMPP, Andhra Pradesh	Rs. 17,583 crores	-	Rs. 1,090 crores	-	Lead Bank: IDBI Bank with PFC as co-lead. Approved. Sanction letter not issued. Documents not executed.

Amounts in INR crores

Private sector projects financed by PFC, with a capacity of 1000 MW and above, sanctioned since April 2007

Sl. No.	Project	Cost at time of sanction	Sanctioned during	Sanction amount	Remarks
1	Adani Power Ltd, 1320 MW TPP*, Gujarat	5796	January 2008	1000	Lead Bank: SBI

2	Essar Power MP Ltd, 1200 MW TPP, Madhya Pradesh	4860.90	January 2008	1000	Lead bank: ICICI Bank
3	Sasan Power Ltd, 3960 MW TPP, Madhya Pradesh	19400	November 2008	1770	Lead bank: SBI
4	Sophria Power Company Ltd, 1320 MW TPP, Maharashtra	6888	March 2009	1000	Lead FI: PFC
5	Jhajar Power Ltd, 1320 MW TPP, Haryana	5972.49	April 2009	679	Lead bank: IDBI Bank
6	Wardha Power Company Ltd, 3600 MW TPP, Maharashtra	16190	June 2009	1894	Lead FI: PFC
7	East Coast Energy Pvt Ltd, 1320 MW TPP, Andhra Pradesh	6570	August 2009	1640	Lead FI: PFC
8	Thermal Powertech Corporation Ltd, 1320 MW TPP, Andhra Pradesh	6860	November 2009	1315	Lead FI: REC
9	Pipavav Energy Pvt Ltd, 1200 MW TPP, Gujarat	5795	March 2010	1100	Lead bank: SBI

Amounts in INR crores

* TPP – Thermal Power Project.